

Kind of Business	Criteria	License/ Registration	Fee Per Annum
<p>Petty Food Business Operators Manufactures or sells any kind of food by himself/herself, Petty retailer, hawker, itinerant vendor, temporary stall, Thela, Sweets Shop, Juice Stall etc.</p> <p>e.g Gol gappa stall, fruits/vegetables vendors, snacks stall, Tea Stall, Samosa, Bread pakoda, retail shops, Temporary Food Stalls like Chinese food stall, South Indian Food etc.</p> <p>Temporary or fixed stall or food premise involved in preparation, storage, distribution and sale of food products that can be served as a snacks/ tea/coffee and similar variants.</p> <p>Hawker - Selling packaged or freshly prepared food by travelling (usually on foot or movable carts) from one location to other</p> <p>Documents Required for Registration</p>	<p>Annual Turnover upto Rs. 12 Lacs</p>	<p>Registration</p>	<p>Rs. 100</p>
<p>Dairy Units including Milk Chilling Units Dairy processing means handling, processing, manufacturing, packing, storing, distribution & transportation of milk and milk products.</p> <p>Note: Registration for Petty Milkman, Milk Vendors, License for rest according to Eligibility criteria</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	<p>More than 50,000 Liters of Milk per day</p> <p>More than 2500 MT of Milk Solid Per annum</p>	<p>Central License</p>	<p>Rs. 7500</p>
<p>Documents required for License</p> <p>Documents Required for Registration</p>	<p>10001 – 50,000 Ltrs of Milk per day</p> <p>501 MT – 2500 MT of Milk Solids per annum</p>	<p>State License</p>	<p>Rs. 5000</p>
<p>Documents Required for Registration</p>	<p>501 – 10,000 Ltrs of Milk per day</p> <p>2.5 MT – 500 MT of Milk Solids per annum</p>	<p>State License</p>	<p>Rs. 3000</p>
<p>Documents Required for Registration</p>	<p>Upto 500 Ltrs of Milk per day</p> <p>Upto 2.5 MT of Milk Solids per annum</p>	<p>Registration</p>	<p>Rs. 100</p>
<p>Vegetable Oil Processing Units Vegetable oil processing means processing of vegetables to produce vegetable oils by the process of solvent extraction/expeller and refining including oil expeller units.</p>	<p>More than 2 MT per day</p> <p>1-2 MT per day</p>	<p>Central License</p> <p>State License</p>	<p>Rs. 7500</p> <p>Rs. 5000</p>

	Below 1 MT per day	State License	Rs. 3000
Documents required for License	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100
Documents Required for Registration			
Slaughtering House Slaughtering means a process of transporting, stunning, butchering, dressing, processing, storing & distribution of live animals/poultry birds. Meat shop, Chicken Shop, Mutton Shop Lamb Meat etc. Documents required for License	Large Animals: More than 50 Small Animals: More than 150 Poultry Birds: More than 1000	Central License	Rs. 7500
Documents Required for Registration			
	Large Animals: 3 to 50 Small Animals: 11 to 150 Poultry Birds: 51 to 1000	State License	Rs. 2000
	Large Animals: 2 Small Animals: 10 Poultry Birds: 50	Registration	Rs. 100
Meat Processing Meat processing means further processing of slaughtered animals/poultry birds into meat & meat products, packaging, storing & transportation of meat & meat products. Fish processing means handling, processing of fish, manufacturing of fish products, packing, storing, distribution & transportation of fish and fish products. Documents required for License	More than 500 Kg Meat per day or More than 150 MT Meat per annum	Central License	Rs. 7500
Documents Required for Registration			
	Upto 500 Kg Meat per day or Upto 150 MT Meat per annum	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100
All Food Manufacturing/ Processing units other than Dairy Units, Vegetable Oil, Meat Processing and Slaughtering Houses Manufacturing/Processing Unit means a person/entity which owns or operates an establishment that manufactures or processes a food product. This term includes, but is not limited to contract manufacturers, contract packers and other entities that manufactures or processes a food product.	Production Capacity: More than 2 MT per day No Grains, Cereals or Pulses Milling Units	Central License	Rs. 7500
Manufacturing or processing means each step in conversion of raw material derived from livestock and agricultural produce into products for intermediate or final consumption. The process includes procurement, receipt, preparation, Manufacturing/processing, packaging, storage, distribution & transportation of food products. Repacking means packing of food product into different sizes with labeling after doing minimal processing as required like sorting,	Production Capacity: 101 Kgs/Ltrs – 1 MT per Day All Grains, Cereals, Pulses Milling units without any limit on Production	State License	Rs. 3000

<p>grading, sieving etc. from wholesale packages. The food product is not manipulated & the composition or formulation is not affected or changed.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	Capacity.		
	Production Capacity: 1MT – 2 MT per Day	State License	Rs. 5000
	Turnover upto Rs. 12 Lacs per annum Or Production capacity upto 100 Kgs/Ltrs per day	Registration	Rs. 100
<p>Proprietary Food</p> <p>Documents required for License</p>	No restriction on production capacity	Central License	Rs. 7500
<p>Novel Food With prior Product Approval/ NOC from FSSAI</p> <p>Documents required for License</p>	No restriction on production capacity	Central License	Rs. 7500
<p>Storage - Cold/Refrigerated</p> <p>Cold/refrigerated storage is an activity where refrigerated/ frozen food products in packed or unpacked condition is stored for further distribution in refrigeration/ freezing storage facilities.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	Storage Capacity of More than 10,000 MT	Central License	Rs. 7500
	Storage Capacity Upto 10,000 MT	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100
<p>Storage – Atmospheric Controlled + Cold</p> <p>Controlled Atmosphere storage is an activity where food products in packed or unpacked condition is stored for further distribution in controlled atmosphere storage facilities. A controlled atmosphere, generally used for storage of dry commodities & agricultural produce</p>	Storage Capacity of More than 1,000 MT	Central License	Rs. 7500
	Storage Capacity Upto 1,000 MT	State License	Rs. 2000

<p>in which the concentrations of oxygen, carbon dioxide and nitrogen, as well as the temperature and humidity of a storage room are regulated.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	<p>Turnover upto Rs. 12 Lacs per annum</p>	<p>Registration</p>	<p>Rs. 100</p>
<p>Storage Without Atmospheric Controlled + Cold</p> <p>Storage is an activity where food products in packed or unpacked condition is stored for further distribution in storage facilities, also called warehouses, godowns, etc</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	<p>Storage Capacity of More than 50,000 MT</p>	<p>Central License</p>	<p>Rs. 7500</p>
	<p>Storage Capacity Upto 50,000 MT</p>	<p>State License</p>	<p>Rs. 2000</p>
	<p>Turnover upto Rs. 12 Lacs per annum</p>	<p>Registration</p>	<p>Rs. 100</p>
<p>Transporter (having a number of specialised vehicles like insulated refrigerated van/wagon, milk tankers etc.)</p> <p>Transportation is an activity of transporting food products (both packed and bulk) from one location to another in vehicles/containers including specialized vehicles like insulated refrigerated van/ wagon, oil/milk tankers etc.</p> <p>Food Trucks are also covered in this category</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	<p>More than 100 Vehicles and Turnover more than Rs. 30 Crores per annum</p>	<p>Central License</p>	<p>Rs. 7500</p>
	<p>Upto 100 Vehicles and Turnover upto Rs. 30 Crores per annum</p>	<p>State License</p>	<p>Rs. 2000</p>
	<p>Single Vehicle and Turnover upto Rs. 12 Lacs per annum</p>	<p>Registration</p>	<p>Rs. 100</p>

<p>Wholesaler</p> <p>Wholesale is an activity in the distribution channel where food product is procured in bulk and then sold to resellers/retailers rather than to consumers.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	<p>Turnover more than Rs. 30 Crores per annum</p>	<p>Central License</p>	<p>Rs. 7500</p>
	<p>Turnover upto Rs. 30 Crores per annum</p>	<p>State License</p>	<p>Rs. 2000</p>
	<p>Turnover upto Rs. 12 Lacs per annum</p>	<p>Registration</p>	<p>Rs. 100</p>
<p>Distributor</p> <p>Distribution is an activity in the distribution channel where food product is distributed from the original place of manufacture to the person who makes the final delivery or sale of the food product to the ultimate consumer.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	<p>Turnover more than Rs. 20 Crores per annum</p>	<p>Central License</p>	<p>Rs. 7500</p>
	<p>Turnover upto Rs. 20 Crores per annum</p>	<p>State License</p>	<p>Rs. 2000</p>
	<p>Turnover upto Rs. 12 Lacs per annum</p>	<p>Registration</p>	<p>Rs. 100</p>
<p>Supplier</p> <p>Supply is an activity in the distribution channel where food product is</p>	<p>Turnover more than Rs. 20 Crores per annum</p>	<p>Central License</p>	<p>Rs. 7500</p>

<p>provided to the consumer as per the requirements raised by the consumer.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	Turnover upto Rs. 20 Crores per annum	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100
<p>Retailer</p> <p>Retail is an activity where food products is procured from a manufacturer, distributor or wholesaler and sold to the ultimate end user.</p> <p>E.g. Retail Shop/ Fish/ Meat/Poultry shop/ seller/Sweet Shop/Snacks/Confectionery or Bakery Shop</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	Turnover more than Rs. 20 Crores per annum	Central License	Rs. 7500
	Turnover upto Rs. 20 Crores per annum	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100
<p>Marketer</p> <p>Marketing (self) means promoting food product of a brand in the market which is owned by the self.</p> <p>Marketing (Third Party) means promoting food product of a brand in the market which is not owned by the self.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	Turnover more than Rs. 20 Crores per annum	Central License	Rs. 7500
	Turnover upto Rs. 20 Crores per annum	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100

<p>Hotel</p> <p>Hotel is a commercial establishment providing lodging, meals, and other guest services.</p> <p>In general, to be called a hotel, an establishment must have a minimum of six letting bedrooms, at least three of which must have attached (ensuite) private bathroom facilities.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	Five Star and Above	Central License	Rs. 7500
	Three Star and Four Star	State License	Rs. 5000
	One Star, Two Star or Hotel without Star Rating by Ministry of Tourism (HRACC)	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100
<p>Restaurant and Bars</p> <p>Restaurant is a type of food service operation which prepares, serves food and drinks to customers in exchange for money. Meals are generally served and eaten on the premises, but many restaurants also offer take-out and food delivery services, and some offer only take-out and delivery.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>	Turnover more than Rs. 20 Crores per annum	Central License	Rs. 7500
	Turnover upto Rs. 20 Crores per annum	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100

Club/Canteen Canteen or Cafeteria is a dining area in an institution/ establishment serving food (being prepared in the premises or procured from other location or source) to individuals associated with or visiting the institution <u>Documents required for License</u> Documents Required for Registration	Turnover More than Rs 12 Lacs per annum	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100
Caterer Food Service Establishment involved in preparation, storage, serving and /or transport of food for consumption of a group at a venue of ceremony/celebration /ritual/institution. <u>Documents required for License</u>	Turnover More than Rs 20 Crores per annum	Central License	Rs. 7500
	Turnover upto Rs. 20 Crores per annum	State License	Rs. 2000
Food Vending Agencies Sale of packaged/fresh food from a temporary or fixed stall/cart/ machine by an individual or by automation. <u>Documents required for License</u> Documents Required for Registration	More than 100 Vending Machines and/or located in two or more States/UTs	Central License	Rs. 7500
	Upto 100 Vending Machines in only one State/UT	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum or Upto 12 Vending Machines in only one State/UT	Registration	Rs. 100
Dhaba Food service establishment generally located near roadside/highway involved in processing, storing, packaging and selling of food to customers for consumption Boarding houses serving food A building providing food and lodging for paying guest. Banquet halls with food catering arrangements A specified area such as hall which is used for the purpose of hosting parties/ ceremonies involved in preparation and serving of food to customers for consumption. Home Based Canteens/ Dabba Wallas An individual or establishment involved in distribution of packed meals (usually packed lunch) from food service establishments such as home based caterer or restaurants to customers. Permanent/ Temporary stall Holder A stand/booth/compartment/small covered area being used for preparation and /or sale of freshly prepared or packaged food for	Turnover more than Rs. 12 Lacs per annum	State License	Rs. 2000
	Turnover upto Rs 12 Lacs per annum	Registration	Rs. 100

<p>consumption. This structure maybe temporary or permanent (fixed).</p> <p>Food stalls/ Arrangements in religious gatherings/ fairs etc A stand/booth/compartment/small covered area being used for preparation and /or sale or distribution of freshly prepared or packaged food being offered as Prasad in a religious institution.</p> <p>Documents required for License</p> <p>Documents Required for Registration</p>			
<p>Importers Importers importing food items including food ingredients and additives for commercial use</p> <p>Import is an activity where articles of trade from a foreign source is brought into a domestic market in the course of trade</p> <p>Documents required for License</p>	Importing any type of food product with no limit on the capacity	Central License	Rs. 7500
<p>Food Business Activities at premises of Central Govt Agencies such as Storage, Wholesale, Distribution, Retail etc</p> <p>Documents for License as per the business activity – Storage, Wholesale, Distribution, Retail</p> <p>Documents required for License</p>	No limit on Capacity or Turnover	Central License	Rs. 7500

<p>Departmental Canteens at the premises of Central Govt. Institutions</p> <p>Food Service Establishment involved in preparation and serving of food for consumption of a group of individuals working or visiting central government agencies</p> <p>Documents required for License Documents required for Registration</p>	Turnover More than Rs. 12 Lacs per annum	Central License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Central Registration	Rs. 100
<p>Food Business Activities at premises of Airport/Seaport such as Storage, Wholesale, Distribution, Retail etc</p> <p>Food Service Establishment involved in preparation and serving of food at airports/seaports</p> <p>Documents for License as per the business activity – Storage, Wholesale, Distribution, Retail</p> <p>Documents required for License</p>	No limit on Capacity or Turnover	Central License	Rs. 7500

Mid day Meal Caterer – The Midday Meal Scheme is a school meal programme of the Government of India designed to better the nutritional standing of school-age children nationwide. The programme supplies free lunches on working days for children in primary and upper primary classes in government, government aided, local body, Education Guarantee Scheme, and alternate innovative education centres, Madarsa and Maqtabas supported under Sarva Shiksha Abhiyan, and National Child Labour Project schools run by the ministry of labour. Caterer preparing and transporting food to institutions under Midday meal scheme. <u>Documents required for License</u>	Turnover More than Rs 20 Crores per annum	Central License	Rs. 7500
	Turnover upto Rs. 20 Crores per annum	State License	Rs. 2000
Mid Day Meal Canteen- Canteens serving food under mid day meal scheme in Schools <u>Documents required for License</u> <u>Documents required for Registration</u>	Turnover More than Rs 12 Lacs per annum	State License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Registration	Rs. 100
Exporter a) <u>Documents for License for 100% Export Oriented Units</u> b) <u>Documents for License for Trader/Merchant Exporter</u> c) <u>Documents for License for Manufacturer Exporter</u>	No limit on Capacity or Turnover	Central License	Rs. 7500
Caterers/Restaurants/Canteens/Hawkers/Petty Retailers at the premises of Railway Stations or under the control of Indian Railways <u>Documents required for License</u> <u>Documents required for Registration</u>	Turnover More than Rs. 12 Lacs per annum	Central License	Rs. 2000
	Turnover upto Rs. 12 Lacs per annum	Central Registration	Rs. 100
E-Commerce E-commerce also known as electronic commerce or internet commerce, refers to the buying and selling of goods or services using the internet, and the transfer of money and data to execute these transactions. Ecommerce is often used to refer to the sale of physical products online, but it can also describe any kind of commercial transaction that is facilitated through the internet. <u>Documents required for License</u>	No limit on Capacity or Turnover	Central License	Rs. 7500

<p>Head Office/Registered Office</p> <p>Food Business Operators having food business activities in two or more States/UTs have to declare one Head Office/Registered Office.</p> <p><u>Documents for Head office License only</u></p> <p><u>Documents for Head Office License along with Food Business Activity</u></p>	<p>No limit on Capacity or Turnover</p>	<p>Central License</p>	<p>Rs. 7500</p>
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1. DAIRY UNITS INCLUDING MILK CHILLING UNITS EQUIPPED TO HANDLE OR PROCESS	
2.	Upload Production unit photograph
3.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
4.	List of Directors with full address and contact details (mandatory for companies only)
5.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
6.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable (mandatory only for manufacturing and processing units only)
7.	Food Safety Management System plan or certificate (if any)
8.	Declaration Form
9.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory.
10.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.)
11.	Copy of certificate obtained under Coop Act-1861/ Multi State Coop Act-2002 in case of Cooperative (wherever applicable)
12.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
13.	Source of milk or procurement plan for milk including location of milk collection centre etc. in case of Milk and Products processing units (wherever applicable)
14.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

2. SLAUGHTERING UNITS

1.	Upload Production unit photograph
2.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
3.	List of Directors with full address and contact details (mandatory for companies only)
4.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
5.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable (mandatory only for manufacturing and processing units only)
6.	Food Safety Management System plan or certificate (if any)
7.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory.
8.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.)
9.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
10.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.
11.	Declaration Form
12.	NOCs from Municipality or local body.

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

3. MEAT PROCESSING UNIT

1.	Upload Production unit photograph
2.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
3.	List of Directors with full address and contact details (mandatory for companies only)
4.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
5.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable (mandatory only for manufacturing and processing units only)
6.	Food Safety Management System plan or certificate (if any)
7.	NOCs from Municipality or local body.
8.	Declaration Form
9.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory.
10.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.)
11.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
12.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.
13.	Source of raw material for meat and meat processing plants (wherever applicable)

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

4. VEGETABLE OIL PROCESSING

1.	Upload Production unit photograph
2.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
3.	List of Directors with full address and contact details (mandatory for companies only)
4.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
5.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable (mandatory only for manufacturing and processing units only)
6.	Food Safety Management System plan or certificate (if any)
7.	Declaration Form
8.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory.
9.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
10.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
11.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

5. PACKER/REPACKER

1.	List of Directors with full address and contact details (mandatory for companies only)
2.	Food Safety Management System plan or certificate (if any)
3.	Declaration Form
4.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
5.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
7.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
8.	List of food category desired to be manufactured. (In case of manufacturers)- Not Required as already captured in Form B
9.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
10.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

6. RELABELLER

1.	Proof of Expected Annual Turnover(self-attested)
2.	List of Directors with full address and contact details
3.	Food Safety Management System plan or certificate (if any)
4.	Declaration Form
5.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
7.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
8.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.
9.	NOC & Copy of License from manufacturer (mandatory for relabellers and repackers only)

7. ALL FOOD PROCESSING UNITS OTHER THAN MENTIONED ABOVE

1.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
2.	List of Directors with full address and contact details (mandatory for companies only)
3.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
4.	List of food category desired to be manufactured. (In case of manufacturers)
5.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable (mandatory only for manufacturing and processing units only)
6.	Food Safety Management System plan or certificate (if any)
7.	Declaration Form
8.	Upload Production unit photograph
9.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
10.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
11.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
12.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

8. PROPRIETARY FOOD

1.	Undertaking from FBO on letterhead (Only for Proprietary Foods).
2.	Upload Production unit photograph
3.	Declaration Form
4.	Food Safety Management System plan or certificate (if any)
5.	List of Directors with full address and contact details (mandatory for companies only)
6.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
7.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
8.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
9.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.)
10.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
11.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.
12.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable (mandatory only for manufacturing and processing units only)

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

9. Storage

1.	Proof of Expected Annual Turnover(self-attested)
2.	List of Directors with full address and contact details (mandatory for companies only)
3.	Food Safety Management System plan or certificate (if any)
4.	Declaration Form
5.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
7.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
8.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

10. TRANSPORTER

1.	For Transporters- Supporting documentary proof for turnover or self-declaration of no. of vehicles.
2.	List of Directors with full address and contact details (mandatory for companies only)
3.	Food Safety Management System plan or certificate (if any)
4.	Declaration Form
5.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
7.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

11. HOTEL

1.	Proof of Expected Annual Turnover(self-attested)
2.	List of Directors with full address and contact details (mandatory for companies only)
3.	Food Safety Management System plan or certificate (if any)
4.	Declaration Form
5.	Certificate provided by Ministry of Tourism (HRACC) (Applicable for Hotels only)
6.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable
7.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
8.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.
9.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

12. CATERER, FOOD CATERING SERVICES, MID DAY MEAT CANTEEN, MID DAY MEAL CATERER, RESTAURANT	
1.	Proof of Expected Annual Turnover(self-attested)
2.	List of Directors with full address and contact details (mandatory for companies only)
3.	Food Safety Management System plan or certificate (if any)
4.	Declaration Form
5.	Photo I.D and address proof issued by Government authority of proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable
7.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
8.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

13.DISTRIBUTOR, MARKETER, RETAILER OF SNACKS/TEA, RETAILER, SUPPLIER, WHOLESALER

1.	Proof of Expected Annual Turnover(self-attested)
2.	List of Directors with full address and contact details (mandatory for companies only)
3.	Food Safety Management System plan or certificate (if any)
4.	Declaration Form
5.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
7.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
8.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

14. Food business operators manufacturing any article of food containing ingredients or substances or using technologies or processes or combination thereof whose safety has not been established through these regulations or which do not have a history of safe use or food containing ingredients which are being introduced for the first time into the country. **(They need to apply for product approval at FSSAI (HQ) separately before applying for license)**

1.	Proof of Expected Annual Turnover(self-attested)
2.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
3.	List of Directors with full address and contact details (mandatory for companies only)
4.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
5.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable (mandatory only for manufacturing and processing units only)
6.	Food Safety Management System plan or certificate (if any)
7.	Declaration Form
8.	Upload Production unit photograph
9.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
10.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
11.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
12.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

2. Product Approval NoC from Standards Division, FSSAI Hq

**15.FOOD VENDING AGENCIES, FOOD VENDING ESTABLISHMENTS, HAWKER
(ITINERANT/MOBILE FOOD VENDOR)**

1.	Food Safety Management System plan or certificate (if any)
2.	Declaration Form
3.	Proof of Expected Annual Turnover(self-attested)
4.	List of Directors with full address and contact details (mandatory for companies only)
5.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
7.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
8.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

16.IMPORTER

1.	List of Directors with full address and contact details (mandatory for companies only)
2.	Food Safety Management System plan or certificate (if any)
3.	IE CODE document issued by DGFT
4.	Declaration Form
5.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
7.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

17.MANUFACTURER/EXPORTER

1.	List of Directors with full address and contact details (mandatory for companies only)
2.	Food Safety Management System plan or certificate (if any)
3.	IE CODE document issued by DGFT
4.	Declaration Form
5.	Upload Production unit photograph
6.	Undertaking for Exporting FBO
7.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
8.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
9.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
10.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
11.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
12.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in).

2. As per FSSAI order dated 20.06.2018, the Exporting FBO shall have to provide the information for each product.

18.MERCHANT EXPORTER

1.	List of Directors with full address and contact details (mandatory for companies only)
2.	IE CODE document issued by DGFT
3.	Declaration Form
4.	Undertaking for Exporting FBO(Merchant Exporter)
5.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
6.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
7.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
8.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

19.100 % Export Oriented Unit	
1.	Upload Production unit photograph
2.	List of Directors with full address and contact details (mandatory for companies only)
3.	Food Safety Management System plan or certificate (if any);
4.	Ministry of Commerce Certificate for 100% EOU
5.	Declaration Form
6.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
7.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
8.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
9.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potable (mandatory only for manufacturing and processing units only)
10.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
11.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm
12.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

Note : In case of water is ground water then NOC from CGWA is necessary to be submitted accordingly (As per office order dated 02.01.2018 as available on official website of FSSAI i.e www.fssai.gov.in)

20.HEAD OFFICE/REGISTERED OFFICE

1.	List of Directors with full address and contact details (mandatory for companies only)
2.	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. .
3.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) .
4.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firmhe firm. . – For MoA - Three pages need to be uploaded (First page - Certification of incorporation, Second page - Authorization of food business activity and Third page - list of directors with addresses)
5.	Recall plan wherever applicable, with details on whom the product is distributed. .
6.	Declaration Form
7.	Form IX: Nomination of Persons by a Company alongwith the Board Resolution.

21. Documents Required for Registration

- 1. Passport Photograph**
- 2. ID Proof e.g. AADHAAR, Voter ID, PAN, etc.**
- 3. Proof of possession of premises (if different as mentioned in ID Proof)**
- 4. Declaration form**